

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12609/2016

(Arising out of impugned final judgment and order dated 10/03/2016
in WC No. 59990/2010 passed by the High Court Of Judicature at
Allahabad)

DEVI CHARAN AGARWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH AND ORS. Respondent(s)
(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

Date : 11/05/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)	Mr. Dushyant Dave, Sr. Adv.
	Mr. Shyam Divan, Sr. Adv.
	Mr. Pankaj Kumar Singh, Adv.
	Mr. Deepak Kumar Jain, Adv.
	Ms. Bimla Sharma, Adv.
	for Ms. Prerna Mehta, AOR

For Respondent(s)	Mr. S.S. Shamsbery, Adv.
	Mr. Prateek Yadav, Adv.
	Mr. Amit Sharma, Adv.
	Ms. Anu Dixit Kaushik, Adv.
	for Mr. R. C. Kohli, AOR

UPON hearing the counsel the Court made the following
O R D E RLearned counsel for the caveator seeks an adjournment,
so as to enable him to obtain instructions.

Post for hearing on 12.05.2016.

Signature Not Verified

(Renuka Sadana)
Digitally signed by
PARVEEN KUMAR
Date: 2016.05.11

(Parveen Kumar)

Court Master
16:43:26 IST
Reason:

AR-cum-PS